

प्राधिकार ने निजी परिवहन कम्पनियों को विशेष परमिट जारी किये थे, और

(ख) यदि हा, तो १९५७, १९५८, और १९५९ में ऐसे कितने परमिट जारी किये गये थे ?

परिवहन तथा संचार मंत्रालय में राज्य-मंत्री (श्री राज बहादुर) (क) जी हा ।

(ख) १९५७, १९५८ और १९५९ में प्र-श परिवहन प्राधिकार (State Transport Authority) की तरफ से कम्पनियों को ६ और १३ अस्थायी परमिट दिये गये ।

Landless Labourers in Andhra Pradesh and Mysore

2618 Shri Agadi: Will the Minister of Food and Agriculture be pleased to state

(a) whether the Central Government have received any schemes from Mysore and Andhra Pradesh Governments for colonisation of the landless labourers in their respective States

(b) if so, the details of the schemes, and

(c) what is the estimated cost of the schemes State-wise?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa) (a) No, Sir

(b) and (c) Do not arise

Accidents of Southern Railway

2619 { Shri Agadi:
Shri D A Katti:

Will the Minister of Railways be pleased to state

(a) the total number of accidents by way of collision of trains capsizing and derailling of wagons and coaches on the Metre Gauge section of the Southern Railway since the 1st April, 1958 to date;

(b) the number of engines, wagons and coaches damaged due to these accidents and the estimated amount of loss to the Railway, and

(c) the number of persons injured in these accidents and the amount of compensation claimed and paid?

The Deputy Minister of Railways (Shri S V. Ramaswamy): (a) During the period from 1-4-58 to 31-8-59, 5 tram collisions and 244 tram deraillments occurred on the Metre Gauge sections of the Southern Railway

(b) The information is furnished below

Type of stock	No damaged
Engines	11
Coaches	15
Wagons	628

The approximate cost of damage to Railway property (including the Permanent Way) was Rs 10,00,000

c) Injured	
Grievous	3
Minor	79
TOTAL	82
<i>Amount of compensation</i>	
(i) Claimed	Nil
(ii) Paid	Rs 500/- as ex-gratia

Capsizing of Goods Wagons on Southern Railway

2620. Shri Agadi. Will the Minister of Railways be pleased to state

(a) whether it is a fact that fifteen wagons of a goods train capsized between Gadiganuru and Papanyakanahalli on the Hubli-Guntakal section of the Southern Railway on or about the 4th June, 1959,

(b) if so, the causes of the accident, and

(c) the estimated loss to the Railway and consignors?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) On 1-6-1959 at about 14.35 hours while Down Special Goods train No. 2 was entering Gadiganuru station on the Hospet-Guntakal section (Metre Gauge) of the Southern Railway, five vehicles of the train derailed and fourteen other vehicles capsized within the station limits.

(b). The cause of the accident is under investigation.

(c). Cost of damage to the Railway property is estimated at Rs. 50,000.

There was no damage to the contents of the wagons involved in the accident.

Sugar Factories in Mysore State

2621. Shri Agadi: Will the Minister of Food and Agriculture be pleased to state what is the average percentage recovery of sugar from sugarcane in the years 1955-56 to 1958-59 of various Sugar Factories in Mysore State?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): The average recovery of sugar in the sugar factories in Mysore State during the seasons 1955-56 to 1958-59, was as under:—

S. No.	Name of factory	Recovery percent of sugar			
		1955-56	1956-57	1957-58	1958-59
1.	Mandya	10.14	9.71	10.40	10.24
2.	Hospet	10.16	6.58	9.71	9.51
3.	Munirabad	9.26	8.51	9.38	9.77
4.	Ugarkhurd	10.54	11.41	12.14	12.29
5.	Kampli*	6.20	11.19
6.	Shimoga*	7.36	9.57

*Commenced crushing for the first time during 1957-58 season.

River Training Scheme from U.P.

2622. Shri Radha Mohan Singh: Will the Minister of Irrigation and Power be pleased to state:

(a) whether Central Government have received in 1959 any scheme of river training from the State Government of Uttar Pradesh; and

(b) if so, the action taken thereon?

The Deputy Minister of Irrigation and Power (Shri Hathl): (a). The reply is in the negative.

(b) Does not arise

Regional Directorate (Food) Eastern Zone

2623. Shri Halder: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 1415 on the 20th March, 1959 and state:

(a) whether the Employees Association of Regional Directorate (Food), Eastern Zone entered into an agreement with the authorities regarding duty hours, over-time allowances etc; and

(b) whether it is a fact that the authorities did not honour the agreement and as a result discontent has arisen again among the employees?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) The question of any agreement between the Regional Director (Food) and the Employee's Association on duty hours etc. does not arise, since the general rules and policy governing such matters are laid down by the Government. There have been certain discussions on these and other matters concerning conditions of service and these were referred to the Government who have issued appropriate orders where necessary.

(b) The question of not honouring any agreement does not arise in view of (a) above.